MINISTRY OF LABOUR AND EMPLOYMENT
NOTIFICATION
New Delhi, the 18th January, 2011

S.O. 99(E).—In pursuance of sub-section (1) of Section 10 of the Employee’s State Insurance Act, 1948 (34 of 1948), the Central Government hereby makes the following amendments in the notification of the Government of India in the Ministry of Labour and Employment No. S.O. 2606(E) dated the 21st October, 2010 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) dated the 21st October, 2010.

In the said notification under the heading “Appointed by the Central Government under clause (g) of sub-section (1) of Section 10 in consultation with organisations of Medical Practitioners recognised by the Central Government for the purpose” against Sl. Nos. 31, 32 and 33, the following entries shall be substituted, namely:—

Sl. No. 31 - Dr. Vinay Agrawal,
A-14-15, Pushpanjali,
Vikas Marg Extention,
Delhi-110092

Sl. No. 32 - Prof. Vd. Dinanath Upadhayay,
Shamial Complex, Tower A,
1st Floor, Flat E-1, Station Road,
Opp. Bhayandar Station (W),
District Thane (Maharashtra)-401 101

Sl. No. 33 - Dr. (Smt.) Kashika Dogra,
81, Shaddad Vadham Singh Nagar,
Jalandhar-144001